

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 211
IB-79/ND/2023

IN THE MATTER OF:

**Assets Care & Reconstruction
Enterprise Ltd.**

... Applicant/Petitioner

Versus

Mr. Aniel Kuumar Saha

...

Respondent

Under Section: 95 of IBC, 2016

Order delivered on 22.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the Respondent : Adv. Rajat Bhardwaj, Adv. Kaustubh Khanna,
Adv. Aniel Kuumar Saha, Adv. Neeta Saha, Adv.
A. Saha

For the RP : Mr. Parish Mishra

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

It is already 4:45 pm., let the matter be listed for hearing on 01.05.2024.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**